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Central Administrative Tribunal, Principal Bench

Original Application No.1881 of 2004  
M.A.No.1595/2004

New Delhi, this the 9th day of August,2004

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. S.A. Singh, Member (A)

Shri S.P. Gandhi, P.A. (Gp. B Non-Gazetted)  
S/o Shri Thakur Dass,  
R/o 1885, Sector-9,  
Faridabad, Haryana

...Applicant

(By Advocate: Shri G.S. Chaman)

Versus

1. Union of India, through:

The Secretary,  
Ministry of Home Affairs,  
Govt. of India, Central Secretariat,  
North Block,  
New Delhi

2. Director,  
Intelligence Bureau,  
Ministry of Home Affairs,  
Govt. of India.  
35, Sardar Patel Marg.  
New Delhi

....Respondents

O R D E R (ORAL)

Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant, during the course of submissions, states that the applicant has already invoked rule 29 of the CCS (CCA) Rules and has filed a revision petition with the President. The same has not yet been decided.

2. The present petition is directed against the order passed by the disciplinary authority dated 13.8.2001 and of the appellate authority dated 1.8.2002.

3. The learned counsel states that a direction can

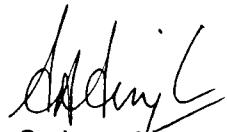
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well be issued to the concerned authority which has been delegated the powers to decide the revision petition.

4. Once the revision petition is pending and such a direction is given regarding a matter which has to be adjudicated, no rights of the respondents should be affected. Therefore, it becomes unnecessary for us to issue a notice to show cause.

5. It is directed that the revision petition of the applicant dated 31.1.2003 should be decided by passing a speaking order preferably within four months of the receipt of the certified copy of the present order and communicated to the applicant. It is further made clear that in case it has already been decided, even the said fact may be communicated to the applicant. O.A. is disposed of.

  
( S.A. Singh )

Member (A)

/dkm/

  
( V.S. Aggarwal )

Chairman